

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 117

CP(IB) No. 89/Chd/Pb/2023

IN THE MATTER OF:

M/s Gaursons Hi-tech Infrastructure Pvt. Ltd. ...Petitioner

Vs.

M/s Vera Developers Pvt. Ltd. ...Respondent

Under Section: 9, IBC 2016

Order delivered on 30.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Ms. Simran Singh Parihar, for Mr. Sohaib Alam, Advocate

For the Respondent: Mr. V.K. Sachdeva, Advocate

ORDER

Written submissions have been filed by learned counsel for the respondent/ corporate debtor vide Diary No. 068/10 dated 29.04.2024. The same are taken on record.

It is submitted by learned proxy counsel for the petitioner Ms. Simran Singh Parihar that the main counsel for the petitioner has lost his father few days back and he is not in a position to appear before this Tribunal and seeks adjournment. Learned counsel for the petitioner is directed to file short written submissions within

two weeks with a copy in advance to the counsel opposite. No further opportunity will be granted. List the matter for arguments on 02.07.2024.

-Sd/-
(L. N. GUPTA)
MEMBER (T)

-Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja